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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

REGN. NO. CCP 15/92 in
D.A. 715/87

DATE OF DECISION: 8.1.1992

Dhanwant Singh

... Petitioner.

Versus

Shri R.K. Bhargava,
Secretary,
Ministry of Urban
Development,
New Delhi & anr.

... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. P.C. JAIN, MEMBER(A).

For the Petitioner.

... Shri R.K. Saini,
Counsel.

JUDGEMENT(ORAL)

(Hon'ble Mr. V.S. Malimath, Chairman)
The denial of the benefit of pension by the order
dated 17th October, 1991 cannot be termed as an order
which has been made in violation of the judgement of
the Tribunal dated 8.8.1991. The judgement does not
deal with the question of retirement benefits to which
the petitioner may be entitled to. He retired after
the judgement of the Tribunal ^{was} rendered. No directions
regarding retirement benefits have also been given in the
judgement of the Tribunal. Hence, the directions regarding
pension cannot be challenged on the ground that they have
been issued in violation of the order of the Tribunal.
If there is any legitimate grievance of the petitioner in
this behalf, it is open to him to work out his rights in
the appropriate proceedings, in accordance with law. Taking
of action under the Contempt of Courts Act does not arise.
C.C.P. is accordingly disposed of.

(Signature)
(P.C. JAIN)
MEMBER(A)

(Signature)
(V.S. MALIMATH)
CHAIRMAN

7. The application is disposed of as above.

S. Gurusankaran
8/8/1991

(S. GURUSANKARAN)
Member (A)

G. Sreedharan Nair
8-8-91

(G. SREEDHARAN NAIR)
Vice Chairman(J)

8.8.1991.